

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
NEW DELHI COURT III**

**Item No. 312**

CA-28/2023

In

IB-1445(ND)/2019

**IN THE MATTER OF:**

M/s. Bsmart Tech Pvt. Ltd

**.....APPLICANT/PETITIONER**

**Vs**

M/s. O-Zone Networks Pvt. Ltd.

**.....RESPONDENT**

**SECTION**

**U/s 9 of IBC, 2016**

**Order delivered on 02.07.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**

**SHRI ATUL CHATURVEDI, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Liquidator : Ms. Khushboo Kumari Advocate  
Mr. Shyam Arora, Liquidator in person

For the Respondent :

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

**CA-28/2023:-**

This is an appeal filed under Section 42 against the order of rejection of claim by the Liquidator.

Heard the submissions made by the Learned Counsel appearing for the Applicant as well as the Liquidator appearing in person. The parties are at liberty to file a brief note along with case laws, if any, within two days.

Order **reserved**.

**Sd/-  
(ATUL CHATURVEDI)  
MEMBER (TECHNICAL)**

**Sd/-  
(BACHU VENKAT BALARAM DAS)  
MEMBER (JUDICIAL)**